

(E)

F. No. 13-24/CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-24/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. 10549 dated 26.04.2018 received in this office on 26.04.2018, under RTI Act, 2005, the information received from **DR (Customs Branch)** containing 1196 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 1196 x 2=2392 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

M. Kar
21-5-18
CPIO
CESTAT, New Delhi
Date: 21.05.2018

To,

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003

SLC



CUSTOMS, SERVICE TAX & ANTIDUMPING BRANCH



I.D.No.13-24/2018
Dated : 21/05/2018

Subject :- R.T.I. application No..P-195/10549/2018 dated24/04/2018 filed by Sh.
R. K.Jain(CPIO ID NO. 13-24/2018 dated 24/04/2018).

The parawise information relating to subject RTI application is as
under.

- 4(A) In this regard please find enclosed herewith photocopies of orders/Judgements/ Decrees/ notice received from Hon'ble High Court and Supreme Court (Consisting of 1182 pages) w.e.f 01/10/2017 to 15/05/2018 are enclosed.The copies of the High Court/Supreme Court orders/Judgements etc. upto 29/09/2017 has already been supplied to applicant under his RTI application No. P-195/10511/2017 dated20/09/2017 filed by Sh.R. K.Jain(CPIO ID NO. 12-89/2017 dated 21/09/2017).
- 4(B) Please find enclosed herewith photocopies of diary Register of Supreme Court / high Court order from Sr. no. 171-260 of 2017 and Sr. No. 1-157 consisting of seven pages (Sr. No. from1183-1196) ..
- 4(C) During the period the information of remand cases is (Sr. No. 1193-1196)enclosed



CPIO is requested to transmit the same to the applicant.

Encl.:- 1196 Pages.

Head Clerk

To

CPIO,CESTAT,
Delhi


Deputy Registrar
Customs Branch


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F. No. 13-24/CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-24/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. 10549 dated 26.04.2018 received in this office on 26.04.2018, under RTI Act, 2005, the information received from **AR (Excise Branch)** containing 665 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 665 x 2=1330 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

M. C. S.
CPIO 21.5.18

CESTAT, New Delhi
Date: 21.05.2018

To,

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003

o/c



(5)

**Customs Excise and service Tax Appellate Tribunal
West Block No. 2 R.K. Puram, New Delhi-110066**

Excise Division Bench

Subject: Reply of RTI No. P/195/10549/18, ID No.13-24/2018 dated 24.04.2018

Information sought by information seeker given as below for said RTI.

Point-(A): The copies of the Hon'ble High Court orders and Supreme Court orders for the period from 01/10/2017 to 14/05/2018 is enclosed. (459 + 188= 647 pages enclosed)

Point-(b): The copies of the Register, records for the period ~~04~~10/2017 to 15/05/2018 is enclosed.(18 pages enclosed).

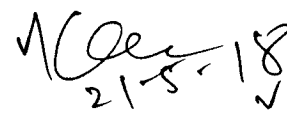
Point-(c): Register's copy may be seen please.

TOTAL PAGES: 665

DATE-

COPY To

C.P.I.O.


21-5-18
Assistant Registrar
Excise Division Bench


21/05/18

(4)

F. No. 13-24/CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-24/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. 10549 dated 26.04.2018 received in this office on 26.04.2018, under RTI Act, 2005, the information received from **AR (SM Branch)** containing 286 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 286 x 2=572 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

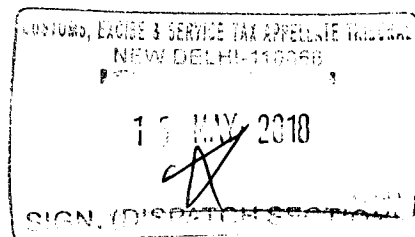
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

[Signature]
CPIO
CESTAT, New Delhi
Date: 14.05.2018

To,

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003

[Handwritten initials]



F.NO.32(33) MISC/RTI-SM/2017
CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
West Block No.2, R.K.Puram, New Delhi.
SM APPEAL BRANCH.

(3)

INFORMATION NOTE

Date : 14/05/2018

Subject: Information sought under RTI Act 2005- RTI
No. P-195/10549/18 dated 24/04/2018
filed by Sh. R.K. Jain. -reg.


Ref : CPIO ID NO.13-24/CESTAT/CPIO-
ND/VPP/2018 dated 26/04/2018.

Please refer to CPIO note dated 26/04/2018 of CPIO issued under I.D. No.13-24/2018 on the captioned subject. The Para wise reply is as under:-

- 4(A-B). Photo copies of the correspondences with enclosures, orders, directions, judgments, degrees, and notices received from 01/10/2017 to 09/05/2018, the Hon'ble High Court and the Hon'ble Supreme Court of India and copies of the relevant pages of concerned register's (consisting 280+6 pages in total) are hereby forwarded for onward transmission to the applicant after receipt of appropriate charges as envisaged under RTI Act, 2005.
- 4(C). Details of compliance of the said order including remand cases by Hon'ble Supreme Court of India and Hon'ble High Court, are available in the register. Copies of relevant pages of the register are enclosed.

[(286 pages in total para, 4(A)&4(B)]

The applicant may be informed accordingly.


Assistant Registrar
Single Member Branch

To,

The Assistant Registrar/
CPIO, New Delhi.

(9)

F. No. 13-24/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-24/2018

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10549 dated 26.04.2018) received in this office on 26.04.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **13-24/2018(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 10.05.2018 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

1. If the information is not available with your section or you, if possible, please reply from where it may be retrieved, without delay within 05 days.

2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

3. To provide the requisite information, if available and permissible, directly to the applicant, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.

Encl: As above.

Y. D.
CPIO

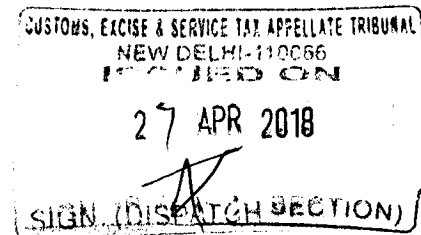
CESTAT New Delhi
Date: 26.04.2018

For Compliance to:

- 1. DR, Customs & ST Branch**
- 2. AR, Excise Branch**
- 3. AR, SM Branch**

Copy to: (For Information)

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003



1365/259/01/01/2018
 26/04/2018
 ID: 13-24/18 (ESTAT)
 26/4/18

Application under Section 6 of the Right to Information Act, 2005

Ref. No. : RTI/P-195/10549/18
 Dated : 24-4-2018

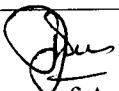
Shri V.P.Pandey
 CPIO & Asst. Registrar
 Customs Excise & Service Tax Appellate Tribunal,
 West Block 2, R.K.Puram,
 New Delhi - 110066

Customs Excise & Service Tax
 Appellate Tribunal

26 APR 2018

1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	<p>(A) Please provide copies of the correspondences with enclosures, orders, directions, judgments, degrees, and notices received from the Hon'ble High Courts and the Hon'ble Supreme Court of India from 1-10-2017 till the date of the providing the information.</p> <p>(B) Please provide copies of the registers, records, computer data diarising the communications, notices, directions, judgments and degrees received from the Hon'ble High Courts and the Hon'ble Supreme Court of India from 1-10-2017 till the date of providing the information.</p> <p>(C) Please provide details about compliance of the said orders including remand cases by Hon'ble Supreme Court and High Courts.</p> <p>Note:-Please provide pointwise information/response for each of above points.</p>
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.	
6.	A Postal Order No. 43F 177038 for Rs. 10 towards payment of fee is enclosed herewith.	
7.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.	

DR CWA-BST. By.
 AR EBM
 AR S-M


 Signature of Applicant
 Telephone No. : 9810077977
 011-24651101, 24690707
 Fax No. 011-24635243

Place : New Delhi
 Encl. : as above